# <u>COURT - I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 53 OF 2017 & IA NO. 699 OF 2016

Dated: 16<sup>th</sup> May, 2017

#### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Alaknanda Hydro Power Co. Ltd.	Ve		Appellant(s)
Uttar Pradesh Electricity Regulatory	Vs. Comm	ission & Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Rohit V. Venkat	
Counsel for the Respondent(s)	:	Mr. C. K. Rai Mr. Umesh Prasad for R.1	
		Mr. Rajiv Srivastava Ms. Gargi Srivastava Ms. Garima Srivastav	a for R-2

## <u>ORDER</u>

Learned counsel for the State Commission states that he will file written submissions. Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 14.06.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 30.06.2017 after serving copy on the other side.

List these matters on 08.08.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson